



2026:AHC:25816

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4574 of 2026

Hinchh Lal

.....Petitioner(s)

Versus

State Of U.P. And 12 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ashvani Kumar Tiwari
Counsel for Respondent(s)	: Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH

PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel appearing on behalf of State-respondents and Sri Azad Rai, learned counsel for the respondent no.6.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the direct the respondent nos. 2 to 6 to remove the illegal encroachment made by the respondent nos. 7 to 13 over the Khasra No. 866 and gata no. 1330 Rakba 0.0550 hectare situated at village Khakhaicha, Pargana Mah, Tehsil Handia, District Prayagraj and further direct the respondent no.2 to decide the petitioner's representation dated 08.01.2026 moved before the respondent no.2-District Magistrate, District Prayagraj regarding illegal encroachment made by the respondent no0s. 7 to 13.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is **disposed of** finally directing the Respondent No.2, namely, District Magistrate, Prayagraj to decide the aforesaid matter filed by the petitioner,

strictly in accordance with law, without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

February 5, 2026
T.S.